

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4757

ANSWERED ON:07.08.2009

HELPLESS CHILDREN

Maadam Shri Vikrambhai Arjanbhai

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the Government has formulated any scheme for education and job-oriented training to helpless children;
- (b) if so, the details thereof;
- (c) the details of funds released to Non-Government Organisation (NGOs) and utilised by them under the scheme during each of the last three years State-wise;
- (d) whether the Union Government has found any irregularities in the utilisation of the funds; and
- (e) if so, the details thereof alongwith the steps being taken by the Union Government for proper and purposeful utilisation of said funds?

**Answer**

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): The Ministry of Women and Child Development is implementing schemes namely

(i) An Integrated Programme for Street Children; and

(ii) Scheme for the Welfare of Working Children in Need of Care and Protection for the welfare and rehabilitation of street children and working children respectively. The programme components of the Integrated Programme for Street Children, among others, include enrolment of street children in schools and full support for subsistence, education, nutrition, recreation and their wholesome development and programmes providing facilities for training in meaningful vocations, trades and skills to earning capacity. Similarly, the programme components of the scheme for Welfare Working Children include facilitating introduction to/return to the mainstream education system and provide vocational training.

The Ministry has also recently introduced a centrally sponsored scheme namely `Integrated Child Protection Scheme (ICPS)` for implementation during the remaining XI Plan Period through State Governments/Union Territories Administrations. Under this scheme, one of the components is for setting up of `Open Shelters` for children in need of care and protection in urban and semi-urban areas. The programmes and activities of these Open Shelters inter alia include age-appropriate education, access to vocational training, recreation, bridge education, linkages to the National Open School Programme (NOSP), health care, counseling etc. In order to provide useful vocational training to children, every Open Shelter is to tie up with NGOs and ITIs to either provide vocational training facilities by sending the children to such NGOs or ITIs or provide such facilities within the Open Shelter itself. From the current financial year, 2009-10 the scheme namely `An Integrated Programme for Street Children` has been merged with the scheme `Integrated Children Protection Scheme`.

The ICPS also provides for setting up and maintenance of Institutional Services like Shelter Homes, Children's Homes and Observation Homes, Special Homes for children in need of care and protection and children in conflict with law. Provisions have been made for providing education according to their age and ability either within the institution or outside through a formal high quality education system. Provision has also been made to provide vocational training to juveniles/children when they complete their schooling or drop out of school.

(c) The details of funds released during the last three years under the scheme `An Integrated Programme for Street Children` and `Scheme for the Welfare of Working Children in Need of Care and Protection` are available in the Ministry` website [www.wcd.nic.in](http://www.wcd.nic.in). The funds are released to the organisations under the aforesaid schemes only on receipt of the Utilisation Certificates duly audited by Chartered Accountant. The unspent balance, if any, is adjusted from the subsequent years grant to the organisation.

Since the Integrated Child Protection Scheme (ICPS) is implemented from the current financial year 2009-10, no fund has been released under the scheme, so far.

(d) In regard to the above mentioned schemes no such proven irregularity has come to the notice of this Ministry.

(e) Does not arise.